

Members of their right of considering separately and exercising their vote on this particular question. I want you to consider this in giving your ruling.

**Mr. Speaker:** So far as I could see there is no judgement that is given in the adjournment motion. What is the judgment that is to be given.... (Interruptions.)

**Shri Daji (Indore):** Opinion is given before the House.

**Mr. Speaker:** So, they express their opinion. Our venerable Dr. Aney said this. It is rather an opportunity for the House to express a definite opinion. They can do so in the no-confidence motion whether there have been failures or not.

**Shri S. M. Banerjee:** But there are those who do not support the no-confidence motion.

**Mr. Speaker:** Mr. Banerjee has spoken and he must allow me to speak now. I am rather a little surprised though I have all respect for the Members who have spoken because they are all eminent men and they gave very good reasons also. I admit that. I still do not find how to get over this provision of law. All the reasons that have been given have not convinced me. But I have also to bow to the wishes of the opposition. Therefore, the only thing that I can do is that during the period of no-confidence motion discussion, I will set apart 2½ hours so that this matter may be specifically discussed.

**Shri Hari Vishnu Kamath:** How will that work out in actual practice?

**Mr. Speaker:** 2½ hours only for this I can do that. I cannot take it separately and admit the adjournment motion.

**Shri Hari Vishnu Kamath:** 2½ hours plus the . . .

**Mr. Speaker:** The "plus" is not settled.

**Shri Thirumala Rao:** I am doubtful whether we can parcel out time like that.

**Mr. Speaker:** That can be done; we have done so several times. We have said that a particular motion or issue will be discussed for such and such hour and we will pay special attention to it. It will be a discussion on the general motion of no-confidence . . . . . (Interruptions.) Order, order. I have given my ruling and the decision whatever it was and I am sorry it cannot be re-opened.

**Shrimati Renu Chakravarty:** Your decision is that 2½ hours will be taken out of the no-confidence motion time and allotted for this specific discussion.

**Shri Hem Barua (Gauhati):** We have objection to that part of your ruling.

**Mr. Speaker:** If he has objection to that part also, then we will proceed with the no-confidence motion without taking any time from out of it for this. Papers to be laid on the Table. . . . . (Interruptions.)

**An Hon. Member:** It means you have virtually admitted this adjournment motion.

12.51 hrs.

#### PAPERS LAID ON THE TABLE

#### EXCHANGE OF NOTES BETWEEN INDIA AND CHINA

**The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh):** On behalf of Sardar Swaran Singh I beg to lay on the Table a copy each of the following papers:—

- (i) Note given by the Ministry of External Affairs, New Delhi to the Embassy of China in India, on the 5th September, 1964.

[Shri Dinesh Singh]

(ii) Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China in India, on the 5th September, 1964, in reply to the Chinese Foreign Ministry's note dated the 7th July, 1964.

(iii) Note given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China on the 7th July, 1964.

[Placed in Library, See No. LT-2994/64].

**STATEMENT RE: GOVERNMENT'S DECISION NOT TO CONSTITUTE A HIGH POWERED COMMITTEE TO GO INTO THE WAGE STRUCTURE OF THE EMPLOYEES OF THE TWO AIR CORPORATIONS**

**The Minister of Civil Aviation (Shri Kanungo):** I beg to lay on the Table a Statement regarding Government's decision not to constitute a high powered committee to go into the wage structure of the employees of the two Air Corporations as announced by the Minister of Transport in Lok Sabha on the 24th March, 1964, and to set up a National Industrial Tribunal to adjudicate on the charter of demands of the employees of Air-India. [Placed in Library, See No. LT-2995/64].

**NOTIFICATIONS UNDER MOTOR VEHICLES ACT**

**The Minister of Transport (Shri Raj Bahadur):** I beg

(I) to re-lay on the Table—

(i) a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(a) Notification No. F.12|64|62-PR.(T) published in Delhi Gazette dated the 24th October, 1963, making certain further amendments to the Delhi Motor Vehicles Rules, 1940.

(b) The Inter-State Transport Commission (Amendment) Rules, 1964, published in Notification No. S.O. 869 dated the 14th March, 1964.

[Placed in Library, See No. LT-2785/64].

(ii) a copy of the Merchant Shipping (Form of Passenger Ships' Survey Certificates) Rules, 1964, published in Notification No. G.S.R. 589 dated the 11th April, 1964 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT-2944/64].

(II) to lay on the Table a copy of Notification No. F.12(76)/60-62]-Transport, published in Delhi Gazette dated the 27th February, 1964, making certain further amendments to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

[Placed in Library, See No. LT-2996/64].

**NOTIFICATION, ETC. UNDER NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION ACT**

**The Minister of Community Development and Co-operation (Shri S. K. De):** I beg to lay on the Table a copy each of the following papers:—

(i) The National Co-operative Development Corporation (Amendment) Rules, 1964, published in Notification No. GSR 1058 dated the 25th July, 1964, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962.

[Placed in Library, See No. LT-2997/64].

(ii) Certified Accounts of the National Co-operative Development Corporation together